

will have to be incurred on a high power transmission centre and how many more areas could be covered ; and

(d) the difficulty, if any, in setting up a high power transmitter at Palghat ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) No, Sir.

(b) Does not arise.

(c) and (d). A High Power Transmitter costs about Rs. 270 lakhs and covers approximately 125 Kms., whereas a Low Power Transmitter costs about Rs. 23 lakhs and covers about 25 Kms. With the implementation of the schemes in hand, TV service is expected to be available to about 77.5% population of Kerala in 11 out of a total of 12 districts. A major part of Palghat district is expected to get TV coverage from the proposed Low Power Transmitter at Palghat and High Power Transmitter at Cochin. There is no proposal for setting up a High Power TV Transmitter at Palghat at present. Provision of TV service to the uncovered areas will be considered in the future plans, depending on availability of resources.

Violation of Provisions of MRTP Act by M/s. Modi Industries, National Standards Duncans Limited and Voltas Limited

8619. SHRI ERA MOHAN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the action taken on the reports submitted by MRTP Commission on M/s. Modi Industries, M/s. National Standards Duncans Ltd. and M/s. Voltas Ltd. for violation of MRTP provisions ; and

(b) how many such cases are still under examination of the MRTP Commission ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) The

MRTP Commission had submitted these reports on references made to them by the Department of Company Affairs under Section 22 (3) (b) of the MRTP Act, in respect of the proposals received from M/s. Modi Industries, M/s. National Standard Duncan Limited and M/s. Voltas Limited for approval of the Central Government under Section 22 of the MRTP Act. These reports thus did not relate to the violation of the provisions of the MRTP Act, and as such, the question of taking any action for violation of the provisions of the MRTP Act on the basis of these reports does not arise.

(b) No such case is pending before the Commission.

Representation of SC/ST in Ministry of Information and Broadcasting and its Public Undertakings

8620. SHRI BHEEKHABHAI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the total number of employees in his Ministry/Department and Public Undertakings under his administrative control, category-wise details for 'A', 'B', and 'C' staff, including Scheduled Tribes and Scheduled Castes ;

(b) the total number of back log vacancies carried forward in his Ministry till date including SC/ST in his Ministry/Department ;

(c) whether it is a fact that adequate representation has not been provided to SC and ST in his Ministry/Department including Public Undertakings under his control ; and

(d) what is the Government's policy to fill up the back log and to give due representation to Scheduled Castes and Scheduled Tribes ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) to (c). The number of employees in the Ministry and its Media